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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **BAIL APPLN. 2581/2021**

ANKIT CHAUDHARY @ FAUZI Petitioner
Represented by: Mr.Pradeep Teotia and Mr.Jitendera
Bakshi, Advocates.

versus

STATE (GOVT. OF NCT OF DELHI) Respondent
Represented by: Mr.Rajat Nair, Spl.PP for State.

+ **BAIL APPLN. 1745/2021**

ANKIT CHAUDHARY @ FAUZI Petitioner
Represented by: Mr.Pradeep Teotia and Mr.Jitendera
Bakshi, Advocates.

versus

STATE (GOVT. OF NCT OF DELHI) Respondent
Represented by: Mr.Rajat Nair, Spl.PP for State.

CORAM:

HON'BLE MS. JUSTICE MUKTA GUPTA

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O R D E R
20.09.2021

The hearing has been conducted through Video Conferencing.

1. In Bail Apnl. 2581/2021 learned counsel for the petitioner has placed on record analysis of the location as per the call detail records of the petitioner and the co-accused.
2. According to the learned counsel for the petitioner, the petitioner has been involved in fourteen FIRs and cannot be present at all the places simultaneously and secondly, the location chart of the petitioner and the co-accused are also at variance though the both numbers are of Airtel thereby not justifying the presence of two of them together. The said chart was filed

by the petitioner on 23rd August, 2021 giving advance copy of the learned Spl. P.P. for the State however, learned Spl. P.P. submits that the Investigating Officer had some problem in the family and thus could not devote time and he seeks further time to file reply to the location analysis chart placed on record by the petitioner.

3. Last opportunity is granted to the State to file its response to the location analysis chart within two weeks.
4. List on 5th October, 2021.
5. Order be uploaded on the website of this Court.

MUKTA GUPTA, J.

SEPTEMBER 20, 2021

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